

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-105/2001/1077/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aminur Rahman,
Presiding officer,
Labour Court, Assam, Guwahati.

Dated Guwahati the th 6 February, 2023

Sub: Earned Leave.

Ref:- Your letter No. LCG.11/2002-03/ dtd. 03.02.2023.

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 5 days from 13.02.2023 to 17.02.2023 along with station leave permission from the the morning of 11.02.2023 till the evening of 19.02.2023** (prefixing 11.02.2023 & 12.02.2023 and suffixing 18.02.2023 & 19.02.2023), has been granted, subject to submission of your latest Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been asked to hand over the charge of your Court and office to the District & Sessions Judge, Kamrup(M), Guwahati and in her absence to the in-charge District & Sessions Judge, Kamrup(M), Guwahati before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO. HC. VII-105/2001/1078-1079-1080/A, dated , 06-02-2023

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action.
2. District & Sessions Judge, Kamrup(M), Guwahati.
3. ✓ The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

Rd